1959-60, and the Audit Report thereon. [Placed in Library. *See* No. LT-3200/61.]

## NOTIFICATIONS UNDER THE ESSENTIAL COMMODITIES ACT. 1955

THE DEPUTY MINISTER OF FOOD AND AGRICULTURE (SHRI A. M. THOMAS): Sir, I lay on the Table, under sub-section (6) of section 3 of the Essential' Commodities Act, 1955, a copy each of the following Notifications of the Ministry of Food and Agriculture (Department of Food):—

- (i) Notification G.S.R. No. 1062. dated the 25th August, 1961, publishing the Rice (Madhya Pradesh) Price Control (Second Amendment) Order, 1961. [Placed in Library. See No. LT-3197/61.]
- (ii) Notification G.S.R. No. 1063. dated the 25th August, 1961, publishing the Rice (Punjab) Second Price Control (Tenth Amendment) Order, 1961. [Placed in Library. See No. LT-3198/6L]

#### MESSAGE FROM THE LOK SABHA

### THE REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL, 1961

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Representation of the People (Amendment) Bill, 1961, as passed by Lok Sabha at its sitting held on the 4th September, 1961."

Sir, I lay the Bill on the Table.

MR. DEPUTY CHAIRMAN: This Jill has already been circulated to

Members this morning. It will De taken up tomorrow and the amendments will be received till 10 tomorrow morning.

### ALLOTMENT OF TIME FOR CON-SIDERATION OF MOTION RE U.K.'S DECISION TO NEGOTIATE FOR ENTRY INTO THE EUROPEAN ECONOMIC COMMUNITY.

MR. DEPUTY CHAIRMAN: I have to inform Members that under Rule 153 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted two hours for consideration of the moti'on regarding the United Kingdom's decision to negotiate for entry into the European Economic Community.

SHRI BHUPESH GUPTA (West Bengal): Sir, I accept your suggestion. Since it has been circulated to Members at the introductory stage it cart be taken up but again this is not the normal rule.

MR. DEPUTY CHAIRMAN: This will not be normal.

# THE INDIAN PENAL CODE (AMENDMENT) BILL, 1961—continued

MR. DEPUTY CHAIRMAN: Mr. Tankba. You have five minutes more. You have taken ten minutes yesterday.

PANDIT S. S. N. TANKHA (Uttar Pradesh): It is impossible to finish in five minutes.

MR. DEPUTY CHAIRMAN: There are 13 people on the Congress side and five on the Opposition side and we have to finish the Bill by 4 o'clock and take up other business.

PANDIT S. S. N. TANKHA: I submitted yesterday that I would take \ another 15 minutes. If I was to be '= given only five minutes I might as